

# **CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH**

**OA No. 060/01498/2017      Date of decision- 18.12.2017**

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**CORAM:** HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

N.K. Bhalla son of Sh. A.P. Bhalla, aged about 64 years, retired as Deputy Commissioner, from Navodaya Vidyalaya Samiti, an autonomous body of Ministry of HRD, Govt. of India and presently resident of House No. 345, MDC, Sector 4, Panchkula, Haryana, (Group A).

**...APPLICANT**

**BY:** Applicant in person.

## VERSUS

1. Union of India through the Secretary, Ministry of HRD, Govt. of India, New Delhi, Shastri Bhawan, New Delhi.
2. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi 110016, through its Commissioner.
3. Kendriya Vidyalaya Sangathan, Regional Office (Jammu), Govt. Hospital Road, Jammu 180004 through its Deputy Commissioner.
4. Kendriya Vidyalaya Sangathan, Regional Office, SCO, 72-73, Sector 31 A, Chandigarh 1600303, through its Deputy Commissioner.

## ...RESPONDENTS

## **ORDER (ORAL)**

## **SANJEEV KAUSHIK, MEMBER(J):-**

1. Heard applicant who is appearing in person.
2. Mr. N.K. Bhalla, applicant submitted that before approaching this Court, he submitted a representation to the respondents for grant of benefit of revision of pension to pre-2006 pensioners which has not been answered by the respondents till date. He made a statement at the bar that he will be

satisfied if a direction is issued to the respondents to decide his pending representation by passing a reasoned and speaking order within a stipulated time period.

3. I have perused the pleadings which makes it clear that the applicant is a pensioner and retired from Kendriya Vidyalaya Sangathan, Jammu Region, Jammu. His case was considered by the Jammu Region but later on, on bifurcation of region, his case was referred to K.V.S. Chandigarh Region for necessary action. Instead of granting him the benefit, the Chandigarh region returned his case back to the Jammu region which otherwise required to be forwarded to Delhi, Region HQ for grant of relevant benefit of revision of pension to pre-2006 pensioners.
4. Since the matter has not been decided by the respondents, therefore, I deem it appropriate likewise requested by the applicant to dispose of the present O.A with a direction to the competent authority amongst the respondents to take a final view on the pending representation of the applicant by passing a reasoned and speaking order in accordance with law, within a period of two months from the date of receipt of a certified copy of the order. If the applicant is held entitled for the benefit, then the same be released within a period of one month, thereafter otherwise reasoned order be passed and communicated to the applicant.
5. The disposal of OA may not be construed as an expression on the merit of the case.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 18.12.2017.**  
'jk'